

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOF) :
(a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Allotment of Alternative Plots by D.D.A for Acquired Land

1001. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority allots alternative plots to the persons whose land is acquired;

(b) whether Government do not allot alternative plots to the persons whose land is acquired for construction of drains and stationing of military as a result of which such farmers are put to a great hardship; and

(c) whether Government propose to formulate a policy under which the farmers whose land is acquired for whatever purpose are also allotted plots in addition to suitable compensation ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :
(a) DDA allot alternative plots to the persons whose land is acquired under the Scheme of Large Scale Acquisition, Development and Disposal of Land in Delhi.

(b) Delhi Administration have reported that they do not allot alternative plots to the persons whose land is acquired outside are purview of the scheme of Large Scale Acquisition, Development and Disposal of Land in Delhi

(c) There is no such proposal.

Compensation to Farmers for Acquisition of Land

1002. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the compensation given to the farmers on account of acquisition of their land is far less than the market price of the land;

(b) whether Government's policy is that reasonable compensation, an alternative plot and employment to one of the members of

the family will be given to the affected farmers;

(c) whether it is a fact that the compensation is still being paid in the old manner which is quite inadequate; and

(d) whether Government propose to pay compensation keeping in view the market price ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :
(a) compensation given to the land owners in respect of the land acquired by the Government is determined on the basis of the provisions contained in the Land Acquisition Act 1894. As per Section 23(1) of the Act, the market value of the land on the date of publication of the notification under Section 4 of the Act is taken into consideration while determining the amount of compensation. The Act has been amended in 1984 to provide for increased rate of solatium from 15% of to 30% of the market value of the land in addition to the interest calculated at the rate of 12% per annum from the date of notification under Section 4 to the date of award of the Land Acquisition Collector or the date of taking possession of the land whichever is earlier.

(b) The Government's policy is to provide reasonable compensation to the land owners. Alternative plot is allotted by DDA to the persons whose land has been acquired by Delhi Administration under the scheme of Large Scale Acquisition, Development and Disposal of land in Delhi. DDA also proposes to give a weightage of 5% marks in future recruitment in respect of the wards of the persons whose lands have been acquired under the scheme.

(c) The compensation is being paid in accordance with the amended provisions of the Land Acquisition Act 1894.

(d) Compensation is paid at market prices as provided in the Land Acquisition Act, 1984 amended in 1894.

Civic Amenities in the Resettlement Colonies of Delhi

1003. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether resettlement colonies in Delhi are having large population and facilities of sewerage water, school building are not available there and if these facilities are available, these are not adequate;

(b) whether it is a fact orders were issued to confer ownership rights on the residents of these colonies but no orders have since been issued to deposit money for the purpose; and

(c) the time by which orders to deposit money as per policy in this regard will be issued ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) Resettlement colonies have a population of about 10 lakhs. Initially water supply was provided through public hydrants/hand pumps, and toilets facilities at community level. However, Government has since sanctioned a scheme for provision of additional facilities like laying of sewer and water lines for grant of individual water and sewer connections, improved roads and over-head and under ground tanks in these colonies. The scheme is under execution with the Delhi Development Authority.

The Municipal Corporation of Delhi is running primary school in every resettlement colony or in its neighbourhood and no child is refused admission in the schools.

Besides, the Directorate of Education, Delhi Administration is also running 72 schools in these colonies.

(b) Orders have been issued by the Government for conferring lease-hold rights on the allottees of plots and tenements in these colonies. The DDA has intimated that the allottees were informed of the Government decision. In some cases the amount has been deposited and lease deeds executed. In other cases action is in progress.

(c) Does not arise in view of (b) above.

[English]

Formulation of New Policy for Security of Employment Provident Fund for Industrial Jute and Textile Workers

1004. SHRI AMAR ROYPRADHAN : Will the Minister of LABOUR be pleased to state :

(a) whether Government have formulated a new policy to ensure the safety and security of employment and the provident funds of the industrial jute and textile workers; and

(b) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). The New Textile Policy Statement reaffirms the resolve of the Government to protect the interest of workers in the event of closure of liquidation of the establishment and giving priority to displaced workers in securing employment in other units. The Government is also separately considering certain proposals for tightening the existing legal and penal provisions under the EPF Act for recovery of arrears of provident fund dues.

Supply of Drinking Water to Villages through Desalination Plants

1005. SHRI AMAR ROYPRADHAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have decided to supply drinking water through desalination plants to those villages where drinking water is not available; and

(b) if so, the number of villages in the country that are facing drinking water problem in the country ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) No such decision has been taken by the Government. Subject to the availability of resources, the Government is committed to provide safe and adequate drinking water to the entire population including people living in saline belt by March, 1991. This Ministry is also funding a research project on large scale application of water desalination with a view to providing safe drinking water in areas affected by salinity problem.

(b) Out of 230784 problem villages identified in 1980, 192024 villages have been provided with at least one source of safe drinking water till 31st March, 1985, leaving a balance of 38748 villages (excluding 12 villages which are no longer in the list of problem villages). The States have also been requested to identify villages which have since become problem villages, according to